

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of May 2024 (27.5.2024 to 31.5.2024)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	192/MP/2024 alongwith I.A.No.44/2024	ASHL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and to declare that ASSPL/ Petitioner No.2 fulfils all conditions for utilisation of Connectivity dated 10.5.2022 under Regulation 5.8(xi)(b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 in light of Order dated 21.4.2024(Interlocutory application for ex-party interim directions).
	2.	113/MP/2024	KATL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest (<i>for re-hearing</i>).
	3.	120/MP/2024	WRSRPTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all of the Petitioners Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender) in respect of the Petitioner's Project (<i>for re-hearing</i>).
	4.	52/TL/2024	KGTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited (<i>for re-hearing</i>).
	5.	64/AT/2024	KGTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) (<i>for re-hearing</i>).
	6.	133/TL/2024	WTPL	Application under Sections-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Supply and Installation of OPGW on existing Line 765/400kV Pune (PG)(GIS)-400kV Parli (PG) line which is to be LILO at Kallam Substation under TBCB project namely Transmission System for Evacuation of Power from potential renewable energy zone in Osmanabad area (1 GW) of Maharashtra on Regulated Tariff Mechanism (RTM) route (<i>for re-hearing</i>).
	7.	215/MP/2022	NLCIL	Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from COD i.e. 1.4.2021 to 31.3.2024 under Regulation-9 of CERC (Terms and Conditions of Tariff) Regulations, 2019 (<i>for re-hearing</i>).
	8.	528/GT/2020	NLCTPCL	Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up exercise in respect of NTPL (1000 MW) Coal based Thermal Power Station (<i>for re-hearing</i>).
	9.	219/GT/2019	NLCIL	Petition for determination of tariff of Neyveli New Thermal Power Station (1000 MW) for the period from the date of anticipated COD until 31.3.2024 (<i>for re-hearing</i>).
	10.	641/GT/2020	TUL	Petition for truing up of tariff for the period 2016-19 and multi-year tariff for the period 2019-24 in respect of 1200 MW Teesta-III Hydro Electric Project (<i>for re-hearing</i>).
	11.	7/TT/2018	PGCIL	Petition for determination of transmission tariff for LILO of VindhychalJabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station from COD to 31.3.2019 under transmission system for Ultra Mega Solar Park (750 MW) in Rewa District,

				Madhya Pradesh in Western Region (for re-hearing).
12.	326/TT/2022	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II in Northern Region(<i>for re-hearing</i>).
13.	311/TT/2022	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission system for Solar Energy Zone in Rajasthan" in Northern Region(<i>for re-hearing</i>).
14.	649/TT/2020	PGCIL		Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TBCB Line at Aligarh 765kV Switching Sub-station; Asset II - 1X1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII) (<i>for re-hearing</i>).
15.	1/TT/2022	PGCIL		Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for 11 Nos of assets (OPGW links along with associated communication equipment) under "Establishment of Communication system under Expansion/ up gradation of SCADA/ EMS System at SLDCs of Eastern Region(<i>for re-hearing</i>).
16.	112/TT/2017	RVPNL		Petition for determination of Tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.(Received by way of Remand) (<i>for re-hearing</i>).
17.	215/TT/2017	RVPNL		Petition for determination of tariff for the year 2017-18 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments (Received by way of Remand) (<i>for re-hearing</i>).
18.	127/TT/2022	TCTL		Petition for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system as per order dated 5.9.2018 in Petition No. 7/SM/2017 and order dated 13.1.2020 in Petition No.2/TT/2019 for inclusion in POC Transmission charges for the period FY 2019-20 to FY 2023-24(<i>for re-hearing</i>).
19.	330/TT/2022	TCTL		Petition for determination of transmission tariff in respect of 12 number of Intra-State Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for 2016-17, 2018-19 and 2020-21(<i>for re-hearing</i>).
20.	1/TT/2023	HVPNL		Petition under Section 79 (1) (c) & (d) of the Electricity Act, 2003 read with the provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2014 for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2015-16 to FY 2018-19(<i>for re-hearing</i>).
21.	26/RP/2023	NHPC		Petition for review of the order dated 9.6.2023 in Petition No. 642/GT/2020(<i>for re-hearing</i>).
22.	17/RP/2023	PGCIL		Petition for review of the order dated 24.2.2023 in Petition No. 6/TT/2020(<i>for re-hearing</i>).
23.	6/RP/2023	PGCIL		Petition seeking review of order dated 1.3.2022 in Petition No. 378/TT/2020(<i>for re-hearing</i>).

30.5.2024 Thursday At 3.00 P.M. Public Hearing		Public Hearing No. L- 1/271/2021/CERC	Through Online Video Conferencing	Public hearing on Draft Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024.
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By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)
29.5.2024**